

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

**Original Application No. 128 of 2025
AND
I.A. NO. 223 OF 2025**

IN THE MATTER OF:

RAJA MUZAFFAR BHAT

.... Applicant

VERSUS

UNION TERRITORY OF J&K AND ORS.

.....Respondents

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कुलसचिव
राष्ट्रीय प्रौद्योगिकी संस्थान श्रीनगर
हजरतबाद-190006, जम्मू और कश्मीर, भारत
REGISTRAR
National Institute of Technology Srinagar
Hazratbal-190006, J&K, India

**RESPONDENT No.5
THROUGH COUNSEL**

TAHIR MAJID SHAMSI

DEPUTY SOLICITOR GENERAL OF INDIA
HIGH COURT OF J&K AND LADAKH AT SRINAGAR.

PLACE:

DATED: 22.07.2025

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 128 of 2025

IN THE MATTER OF:

RAJA MUZAFFAR BHAT

....Applicant

VERSUS

1. UNION TERRITORY OF J&K,

Through the Chief Secretary,
R. No. 307, 3rd Floor, Civil Secretariat,
Srinagar -190001

2. DEPUTY COMMISSIONER, PULWAMA

Ground Floor, Mini-Secretariat,
Pulwama, Jammu & Kashmir-192301

3. J&K BIODIVERSITY COUNCIL,

Through its Member Secretary,
Office of the Principal Chief Conservator of Forests,
Van Bhawan, Below Gumat,
Jammu, J&K-180001.

4. CHIEF WILDLIFE WARDEN,

Department of Wildlife Protection,
Govt. of Union Territory of J&K.
Forest Complex, Rajbagh,
Srinagar, J&K- 190008.

5. NIT SRINAGAR

Through it's Director,
Hazratbal, Srinagar,
Jammu and Kashmir -190006

.....Respondents

**REPLY AFFIDAVIT ON BEHALF OF RESPONDENT NO.5 (NIT
SRINAGAR) IN THE ABOVE TITLED O.A.**

MOST RESPECTFULLY SHOWETH:

I, Prof. Atikur Rahman, presently posted as Registrar (I/C), National Institute of Technology Srinagar, Hazratbal, Srinagar, Jammu and Kashmir- 190006, do hereby state on oath/solemnly affirm and declare as under:

1. That I have been authorized to file the Counter Affidavit on behalf of the Respondent in the above-mentioned matter and I am competent to swear this Counter Affidavit.
2. That I am well conversant with the facts of the case as such is competent to swear the present affidavit on the basis of official

Atikur

कुतुबसकिव
राष्ट्रीय प्रौद्योगिकी संस्थान श्रीनगर
हज़रतबल- 190006, जम्मू और कश्मीर, भारत
REGISTRAR
National Institute of Technology Srinagar
Hazratbal-190006, J&K, India

record after going through the contents of present Original Application.

PRELIMINARY OBJECTIONS:

a) That at the very outset, it is most respectfully submitted that the present Original Application is premature, speculative, and not maintainable as against Respondent No. 5, NIT Srinagar. The allegations raised are based on presumptions of future events without any substantiated action or environmental impact attributable to NIT Srinagar at this stage.

b) That the Answering Respondent most humbly submits and clarifies that no land has been allotted, transferred, or handed over to NIT Srinagar at Newa Karewas, Pulwama, or elsewhere. Further, no possession of the proposed land has been taken. Thus, the Applicant's claims regarding felling of trees, ecological degradation, or biodiversity loss are premature and devoid of merits and factual basis.

c) That without prejudice to the foregoing objections, the answering respondent deny all such averments and contents made in the O.A that are inconsistent with or repugnant to submissions/ objections made herein or which have not been specifically admitted. All such averments and contents that are inconsistent with the submissions made herein or have not

been specifically admitted be deemed to is specifically denied and hence traversed.

REPLY TO THE O.A

1. That it is submitted that the foundation of the Applicant's claims in the O.A. is premised on an assumed environmental impact arising from the alleged transfer and development of land at Newa Karewas, District Pulwama. However, it is reiterated that **no land has been transferred, allotted, or handed over** to NIT Srinagar for the proposed additional campus. In this regard, it is essential to place on record, as follows, the factual matrix relevant to the case for the full appreciation of the matter by Hon'ble NGT:

a. That NIT Srinagar is a premier technical institution of national importance established under the NITSER Act, 2007. It plays a critical role in promoting education, innovation, and development in the region. However, NIT Srinagar currently operates from one of the smallest campuses among all NITs, with approximately 67 acres, which is insufficient to meet the growing needs of the Institute. Furthermore, owing to its proximity to the Dal Lake, the existing campus is subject to stringent environmental and regulatory constraints, thereby significantly limiting the scope for future infrastructural development within the current premises. In view of these pressing constraints, the

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REGISTRAR
National Institute of Technology Srinagar
Hazratbal-190006, J&K, India

establishment of an additional campus has emerged as the only viable and sustainable solution for the long-term growth and functioning of the Institute. It is in this pursuit, the Respondent Institute has, over the past several years, consistently approached the Government of the Union Territory of Jammu & Kashmir, seeking identification and allotment of suitable land for setting up an additional campus.

- b. That, in furtherance of the aforesaid objective, the Respondent Institute, in its recent efforts, submitted a requisition dated 10.12.2024 to the Office of the Deputy Commissioner, Pulwama, for the transfer of 4834 Kanals and 19 Marlas of State land adjoining Wadipora New Pulwama Road in favour of NIT Srinagar. This request was made pursuant to the identification of the said land parcel along with the concerned revenue authorities of the district. A copy of the said Letter dated 10.12.2024 is annexed herewith and marked as

Annexure R-1.

- c. That pursuant to the submission of the request, the Office of the Assistant Commissioner (Revenue), Pulwama, vide letter dated 24.12.2024 (Annexure A1 in the Applicant's OA), ostensibly initiated a process for preparation of revenue extracts. However, this being an internal administrative step did not amount to land transfer or development authorization.

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- d. That a formal Indent was subsequently submitted with the Office of the Deputy Commissioner, Pulwama, vide letter dated 03.02.2025 requesting therein the transfer of the above-mentioned land parcel. A copy of the NIT Srinagar Indent dated 03.02.2025 is annexed herewith and marked as **Annexure R-2**.
- e. That it is respectfully submitted that, as on date, no parcel of land has been transferred, allotted, or handed over to NIT Srinagar by the UT authorities. Consequently, no Detailed Project Report (DPR), construction plan, architectural design, site layout, topographical survey, or Environmental Impact Assessment (EIA) has been prepared, submitted, or sanctioned in respect of the aforementioned land.
- f. That even otherwise, the Respondent Institute remains fully committed to environmental conservation and will not undertake any project without the requisite environmental clearances. Needless to mention that any site that may ultimately be selected for the establishment of an additional campus shall be subject to comprehensive due diligence, and full compliance with applicable environmental and regulatory norms.

2. That it is therefore humbly submitted that since no activity has been initiated at the proposed site by NIT Srinagar, the alleged environmental impact is speculative. The Respondent Institute is fully conscious of the constitutional and judicial

AC

mandates for environmental protection. It being so, the proposal for establishing an additional campus of NIT Srinagar is aimed at serving the larger public good, without compromising environmental integrity. Nonetheless, the Respondent Institute reiterates its commitment to sustainable development and will fully comply with the applicable laws including land use regulations and environmental safeguards as and when any such project materializes.

3. That in light of the facts and circumstances aforementioned and submissions advanced, I most humbly pray that this Hon'ble Tribunal may be pleased to:

A. Accept the present affidavit as compliance with the direction issued in Para 4 of the Hon'ble NGT Order dated 01.04.2025;

B. Record the fact that Respondent No. 5 has not received any land at the proposed site, has not initiated any construction or environmental activity, and has therefore not proposed the cutting of any trees;

C. Dismiss the Original Application as being premature and speculative, without any demonstrated violation of environmental laws;

D. Pass such further or other orders as this Hon'ble NGT may deem fit in the interests of justice.

FOR WHICH ACT OF KINDNESS, I AS IN DUTY BOUND BY LAW
SHALL EVER PRAY

7

ARQ

DEPONENT
राष्ट्रीय प्रौद्योगिकी संस्थान श्रीनगर
हजरतबल-190006, जम्मू और कश्मीर, भारत
REGISTRAR
National Institute of Technology Srinagar
Hazratbal-190006, J&K, India

VERIFICATION:

Verified at Sonogyan on this 29th day of 2025 that the contents of the above Counter Affidavit are true and correct to the best of my knowledge and belief and nothing material has been concealed therefrom and part thereof is false or incorrect.

Certified that the above contents are affirmed on oath before me

To Day 29th July 2025
by Dr. Jitendra Kumar
S/o Dr. Jitendra Kumar
R/o Dr. Jitendra Kumar
who is identified by Dr. Jitendra Kumar

NOTARY PUBLIC
R. A. Magray

ARQ

DEPONENT
राष्ट्रीय प्रौद्योगिकी संस्थान श्रीनगर
हजरतबल-190006, जम्मू और कश्मीर, भारत
REGISTRAR
National Institute of Technology Srinagar
Hazratbal-190006, J&K, India

IDENTIFIED



सत्यमेव जयते

INDIA NON JUDICIAL

Government of Jammu and Kashmir



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₹10 ₹10 ₹10 ₹10

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: IN-JK70108402941444X

Certificate Issued Date

: 22-Jul-2025 10:57 AM

Account Reference

: NEWIMPACC (SV)/ jk12554404/ HIGH COURT/ JK-SN

Unique Doc. Reference

: SUBIN-JKJK1255440426193669105256X

Purchased by

: Prof Atiq Ur Rehman

Description of Document

: Article 4 Affidavit

Property Description

: Not Applicable

Consideration Price (Rs.)

: 0
(Zero)

First Party

: Prof Atiq Ur Rehman

Second Party

: Not Applicable

Stamp Duty Paid By

: Prof Atiq Ur Rehman

Stamp Duty Amount(Rs.)

: 10
(Ten only)

ATIQ UR REHMAN
STAMP DUTY
L. No. 103
J&K High Court, Srinagar



₹10

Please write or type below this line

IN JK70108402941444X

Statutory Alert:

1. The authenticity of this Stamp certificate should be verified at 'www.shcilestamp.com' or using e-Stamp Mobile App of Stock Holding. Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.
2. The onus of checking the legitimacy is on the users of the certificate.
3. In case of any discrepancy please inform the Competent Authority.

9

Anaxue
R-I

Subject: Indent for Transfer of State Land Measuring 4834 Kanals and 19 Marlas for New Campus of National Institute of Technology Srinagar, Hazratbal - Srinagar, Jammu and Kashmir (India).

Dear Sir,

Kindly refer to your letter No. DCP-SQ/24-25/1713-14 dated 12.11.2024, wherein the details of the land adjoining Wadipora Newa Pulwama Road (Khewat No. 48), under different classification has been shown in Tabular form (Map attached).

A team of eminent experts along with the Nodal Officer from National Institute of Technology Srinagar visited the site on 4th of December 2024 and demarcated land has been found suitable and satisfactory, keeping in view all its aspects for technical institution (Construction purpose) and its appropriate location (accessibility).

As such, Director, NIT Srinagar is placing indent for Transfer of State Land measuring 4834 Kanals and 19 Marlas (Khewat No. 48), adjoining Wadipora Newa Pulwama Road in favor of New Campus of National Institute of Technology Srinagar, Jammu and Kashmir (India).

In this regard, the National Institute of Technology Srinagar places 'Indent' for Transfer of State land with the following certification:

- i. The land is required for the establishment of New Campus of National Institute of Technology Srinagar.
- ii. The proceedings of the land are not going on with any other Collectorate in J&K.
- iii. The land has not been acquired earlier for the purpose from government.

**Deputy Commissioner / Assistant Commissioner (Rev)
District - Pulwama (J&K)**

RRR
10/12/24
Registrar (I/C)

REGISTRAR
National Institute of Technology Srinagar
Hazratbal-190006, J&K, India

Copy to: -

- i. Divisional Commissioner Kashmir for favor of information, please.
- ii. Secretary to Government, Revenue (J&K), for kind information.
- iii. Nodal officer with the direction to submit the estimate for boundary wall and road around khewat no. 48 with proper exits after transfer of land.

राष्ट्रीय प्रौद्योगिकी संस्थान श्रीनगर

NATIONAL INSTITUTE OF TECHNOLOGY SRINAGAR

An Autonomous Institute of National Importance under the aegis of Ministry of Education, Govt. of India)

हजरतबल, श्रीनगर, जम्मू-कश्मीर, 190006, भारत

Hazratbal, Srinagar Jammu and Kashmir, 190006, INDIA



No: NITS/RO/25/

Dated: 03.02.2025

The Deputy Commissioner
District Pulwama,
Pulwama

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Answered
R-II

Subject: Indent for transfer of land identified for the new campus of NIT Srinagar

References: DCP-SQ/24-25/1713-14 dated 12.11.2024

DCP-SQ/24-25/2346-50 dated 17.01.2025

Dear Sir,

The National Institute of Technology Srinagar (NIT Srinagar) has been pursuing the acquisition of additional land with the J&K Government for quite some time. Various communications were made with your office to identify the state land. The Institute had requested to delineate state land adjoining Wadipora Newa Pulwama road. The Institute received the report, along with the revenue record and a detailed map identifying 4834 Kanals and 19 Marlas state land. The NIT Srinagar places a formal indent for transferring **4834 Kanals and 19 Marlas (604.5 Acres)** of State land to the Institute.

In the meantime, as communicated in your letter no. **DCP-SQ/24-25/2346-50** dated **17.01.2025** enclosed with the relevant revenue extracts, the indent is placed for transfer of land in favour of NIT Srinagar as a first instalment in the prescribed format as below:

S.No.	Type/Quantum of Land	Location	Purpose of Land
1.	State Land measuring 272 Kanals 07 Marlas vide survey numbers 481, 482, 483, 484, 486, 487, 488, 489, 490, 491, 492, 493, 494, 495, 498, 500, 501, 502, 503, 504, 505, 506, 507, 508, 509, 510, 511, 512, 649, 650, 651, 652, 653.	Estate Karewa Ranbirpora Nagam Tehsil Pulwama	Establishment of campus for NIT Srinagar

The indent is placed with the following certification:

- 1) The administrative approval for placing an indent has been obtained. The indent in the prescribed format is enclosed.
- 2) The Registrar of the Institute has been authorised to sign all documents required to transfer the land.

2/12/25

03-02-2025 Page 1 of 2

ARV
03-02-2025
कुलरशिप
राष्ट्रीय प्रौद्योगिकी संस्थान श्रीनगर
हजरतबल, श्रीनगर, जम्मू और कश्मीर, भारत
190006
REGISTRAR
National Institute of Technology Srinagar
Hazratbal-190006, J&K, India

राष्ट्रीय प्रौद्योगिकी संस्थान श्रीनगर
NATIONAL INSTITUTE OF TECHNOLOGY SRINAGAR

(An Autonomous Institute of National Importance under the aegis of Ministry of Education, Govt. of India)

हजरतबल, श्रीनगर, जम्मू-कश्मीर, 190006, भारत
Hazratbal, Srinagar Jammu and Kashmir, 190006, INDIA



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- 3) The land required to develop a new campus for NIT Srinagar is the bare minimum. The detailed report on land requirements for the development of the new campus of NIT Srinagar is enclosed.
- 4) The land required is for public purposes.
- 5) The land is feasible for the development of a campus of NIT Srinagar. The feasibility report is enclosed.
- 6) The proceedings of the land are not going on with any other collectorate.
- 7) The land has neither been acquired earlier nor any payment has been made.

HRG
03/02/25
Registrar

NIT Srinagar

राष्ट्रीय प्रौद्योगिकी संस्थान श्रीनगर
हजरतबल-190006, जम्मू और कश्मीर, भारत
REGISTRAR
National Institute of Technology Srinagar
Hazratbal-190006, J&K, India

Copy to:

1. Divisional Commissioner Kashmir for kind information.
2. Private Secretary to LG J&K for the kind information of the Hon'ble Lieutenant Governor J&K UT.
3. Deputy Registrar Administration for the record.
4. AR Director's Office for the kind information of the Hon'ble Director.

12



NATIONAL INSTITUTE OF TECHNOLOGY SRINAGAR
HAZRATBAL, KASHMIR.

Sub: Absorbing of 34 employees of HMI Srinagar in the Institute till their superannuation
Ref: BOG resolution No. BOG-16/86 dated 08-09-2014.

Order No. 06-BOG/86
Dated 08-09-2014

The Board of Governors after deliberating on the matter resolved that the proposal of the Committee (constituted for the purpose) with both options of VRS as well as gainful utilization in NIT by deputation, be submitted to MHRD for approval and necessary budgetary provision.

Sd/-

(Prof. Rajat Gupta)
Ex-officio / Director

No. NIT/BD/14/1478-01

November 15, 2014

Copy for information and necessary action to:

1. Registrar.
2. Deputy Registrar Accounts
3. PA to Director.
4. Section Officer PD

(Prof. Fayaz Ahmad Mir)
Secretary / Registrar

Hee
03/02/15
कुलसचिव
राष्ट्रीय प्रौद्योगिकी संस्थान श्रीनगर
हजरतबल-190006, जम्मू और कश्मीर, भारत
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National Institute of Technology Srinagar
Hazratbal-190006, J&K, India

BOG-86/14	To consider the representation of faculty members for allowing CAS benefits in their favour on completion of prescribed length of service and other eligibility upto 29-04-2013 with insisting on crucial date of 1st July.
Resolution no. 13/86 & 14/86	It was decided that a comprehensive proposal after studying all aspects viz-a-viz 4-Tier System be prepared for submission in the next meeting.
BOG-86/15	To consider the report (part-II) of ACOFAR Committee regarding the problems in implementation of 4-Tier Faculty recruitment.
Resolution no. 15/86	It was resolved that 4-Tier system be implemented in its present form.
BOG-86/16	To consider the proposal regarding absorbing of 34 employees of HMT Srinagar in the Institute till their superannuation.
Resolution no. 16/86	Resolved that the proposal of the committee with both options of VRS as well as gainful utilization in NIT by deputation be submitted to MHRD for approval and necessary budgetary provisions.
BOG-86/17	To consider the representation of Jhelum Mess workers of the institute for regularization in the Institute.
Resolution no. 17/86	The BOG advised that a proposal be framed after taking inputs from other NITs / sources for consideration of the BOG, so that a sense of social security is created to these workers.
BOG-86/18	To consider the request of Cut & Paste Skills Development Center to allow Mr. Mir Mukhtar, Department of Humanities & Social Sciences to sign the certificates from their Center as a Guidance Counselor.
Resolution no. 18/86	Resolved that matter be deliberated in the Senate of the Institute for a policy.
BOG-86/19	To consider the recommendations of the Senate made at its meeting held on 30-12-2013 in the National Institute of Technology Srinagar, Hazratbal Kashmir.
Resolution no. 19/86	Recommendations of the Senate were approved.
BOG-86/20	To consider the recommendations of the Finance Committee made at its meeting held on 08-09-2014 F.N. at NIT Transit House, New Delhi.
Resolution no. 20/86	Recommendations of the Finance Committee were approved.

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03/02/15

मुख्यालय
राष्ट्रीय प्रौद्योगिकी संस्थान श्रीनगर
हज़रतबल-190006, जम्मू और कश्मीर, भारत
REGISTRAR
National Institute of Technology Srinagar
Incorporated in 1900/76, J&K, India

Item no. BOG-86/16

14

To consider the proposal regarding absorbing of 34 employees of HMT Srinagar in the Institute till their superannuation.

The Institute received a letter from Director NIT's, MHRD bearing no. F.16-3/2012 TS.III dated 27-05-2014 (copy enclosed as annexure at page no. 21-24) regarding transfer of additional land located at HMT Chinar Watches, Zainakot, Srinagar to NIT, Srinagar. In this communication Ministry has requested that a proposal be made regarding exploring all the possible ways that how these 34 employees of HMT can be gainfully utilized in the NIT Srinagar, if possible, till their superannuation.

In this regard, a Committee comprising the following was constituted to deliberate on the proposal for submission of a detailed proposal to the FC/ BOG:

- | | | | |
|----|----------------------------------|-----|----------|
| 1. | Prof. M. A. Lone, Dean P&D | ... | Chairman |
| 2. | Prof. G. M. Rather, BOG member | ... | Member |
| 3. | Prof. J. A. Bhat, Associate Dean | ... | Member |
| 4. | Er. M. S. Wani, President NTEA | ... | Member |
| 5. | Prof. Fayaz A. Mir, Registrar | ... | Convenor |

The Committee has submitted its proposal which will be placed on the table.

Board of Governors is requested to consider and give appropriate order please.

PRE

03/02/25

कुलसचिव
राष्ट्रीय प्रौद्योगिकी संस्थान श्रीनगर
हज़रतबल-190006, जम्मू और कश्मीर, भारत
REGISTRAR
National Institute of Technology Srinagar
Hazratbal-190006, J&K, India

22.

(15) 106

F. No.I-05011(1)/2014-PE.X
Government of India
Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry

Udyog Bhavan, New Delhi-110011.
Dated: the 15th May, 2014

OFFICE MEMORANDUM

Sub: Transfer of land of HMT Chinar Watches located at Zainakot, Srinagar for extension of NIT, Srinagar to Ministry of Human Resource Development - reg.

The undersigned is director to refer to Secretary, Department of Higher education's D.O. letter No.F.16-3/2012-TS-III dated 20.2.2014 regarding the transfer of land of HMT Chinar Watches located at Zainakot, Srinagar for extension of NIT, Srinagar.

2. In this regard, it is stated that HMT Chinar Watches had acquired 62 acres of land on lease from the State of J&K for a period of 90 years from the date of agreement, i.e., 28.06.1977. However, 11 acres of land were taken back by the J&K State Government for the Public Health Department. Thus, the present land of the lease under the possession of HMT, Chinar Watches Ltd. is 51 acres. There are 34 employees presently working in the Company including 29 workmen and 5 Executives. As desired, the profile of the employees and the total liabilities of the company as on 31.3.2014 are enclosed.

Encl: As above.

(Dinesh Pal Singh)
Under Secretary to the Government of India
Tel.No.011-23061045

(T) Department of Higher Education
(Shri Rajesh Singh, Director)
Shastri Bhawan,
New Delhi-110001.

REG
03/03/25

कुलसचिव
राष्ट्रीय प्रौद्योगिकी संस्थान श्रीनगर
हज़रतबल-190006, जम्मू और कश्मीर, भारत
REGISTRAR
National Institute of Technology Srinagar
Hazratbal-190006, J&K, India

EX WORK MEN		HMT CHINAR WATCHES LIMITED							
Employees profile of CWI									
Sr.No	Name	T.No	Desg.	Qual.	D.O.B	D.C.J	D.O.R	B.Pay/ Scale as per 1992	Work Place
1	G.M Sofi	224	Helper	Nil	15.04.1961	16.08.79	30.4.2019	5350/ Add 2% of BP. Yly	IUC Office
2	Mushtaq Ahmed	226	Worker Sup.	Matric+T	11.05.1960	30.08.79	31.05.2018	8513/ Add 4.25% BP. Yly	Marketing
3	Zahoor Ahmed	228	Worker Supervis	Matric	25.02.1961	31.08.79	28.02.2019	8513/ Add 4.25% BP. Yly	Medical
4	Iqbal Hussain	229	Worker Supervis	Matric+T	24.3.1960	31.08.79	31.03.2018	8513/ Add 4.25% BP. Yly	Projects
5	Riyaz Ahmed Khan	233	Worker Supervis	Matric	20.01.1961	12.08.80	31.01.2019	8567/ Add 4.25% BP. Yly	Adm.
6	Kaunser Jan	235	Worker Supervis	Matric	10.05.1962	21.08.80	31.05.2020	8567/ Add 4.25% BP. Yly	Personel
7	Imthyaz Ahmed	238	Worker Grade II	Below Middle	07.04.1962	03.11.80	30.04.2020	3938/ Add 2.5% BP. Yly	Projects
8	Abdul Rashid Khan	244	Worker Grade III	Nil	01.07.1960	26.04.82	30.06.2018	4380/ Add 3.25% BP. Yly	Adm.
9	Gh. Mohd. Bhat	244	Worker Supervis	Matric+T	08.02.1963	27.09.82	28.02.2021	7859/ Add 4.25% BP. Yly	Accts.
10	Anissr Ahmed	245	Worker Supervis	Matric	29.03.1964	27.09.82	31.03.2022	7859/ Add 4.25% BP. Yly	Accts.
11	Rukhsana Feroz	243	Worker Supervis	Esc.M.Com PGDSA	15.06.1963	11.10.82	30.06.2021	7539/ Add 4.25% BP. Yly	Personel
12	Abdul Rashid	245	Worker Grade V	Matric	15.06.1961	12.10.82	30.06.2019	4989/ Add 4.25% BP. Yly	Stores
13	Rubina Munawar	248	Worker Supervis	Matric	10.04.1963	25.10.82	30.04.2021	7859/ Add 4.25% BP. Yly	Accts.
14	Shazada Tabassum	249	Worker Supervis	Matric	03.02.1957	25.10.82	28.02.2015	7859/ Add 4.25% BP. Yly	Stores
15	Nasreana	242	Worker Supervis	PUC	09.06.1960	10.11.82	30.06.2018	7232/ Add 4.25% BP. Yly	Adm.
16	Manzoor Ahmed	247	Worker Grade V	Nil	01.07.1961	07.01.83	30.06.2019	5277/ Add 4.25% BP. Yly	Adm.
17	Shakeel Ahmed	244	Worker Supervis	Matric	20.03.1964	06.06.83	31.03.2022	7539/ Add 4.25% BP. Yly	Marketing
18	Hari Krishen	249	Worker Grade III	Nil	20.11.1958	25.05.83	20.11.2016	4821/ Add 3.25% BP. Yly	Adm.
19	Asha Ridwan	258	Worker Grade V	10+2	05.04.1958	10.11.90	30.04.2016	5036/ Add 4.25% BP. Yly	Accts.
20	Nissara	259	Helper	Nil	01.07.1961	22.04.91	30.06.2019	3737/ Add 3.25% BP. Yly	Medical
21	Amita	250	Helper	Nil	1.07.1964	28.06.91	30.06.2022	3302/ Add 3.25% BP. Yly	Accts.
22	Soma Devi	248	Worker Supervis	Matric	15.04.1962	05.08.82	30.04.2020	7953/ Add 4.25% BP. Yly	Jammu office
23	Anjali Koul	253	Worker Grade V	Matric	11.03.1963	07.10.82	31.03.2021	7052/ Add 4.25% BP. Yly	Jammu office
24	Diljeet Dogra	252	Worker Supervis	Matric	03.08.1960	08.09.80	31.08.2018	7737/ Add 4.25% BP. Yly	Jammu office
25	Nalni Pandita	258	Worker Supervis	10+2	11.08.1960	18.08.80	31.08.2018	7703/ Add 4.25% BP. Yly	Jammu office
26	Narayana Singh	263	Worker Grade V	Matric	05.05.1952	08.08.85	31.05.2020	5958/ Add 4.25% BP. Yly	Jammu office
27	Om Prakash	260	Worker Grade II	Nil	17.10.1960	23.06.83	31.10.2018	4558/ Add 4.25% BP. Yly	Jammu office
28	Vinod Kumar Koul	265	Worker Supervis	10+2	09.04.1960	04.10.82	30.04.2018	7520/ Add 4.25% BP. Yly	Jammu office
29	Dheep.K.Bhat	269	Worker Grade V	10+2	12.04.1965	09.07.91	30.04.2023	4934/ Add 4.25% BP. Yly	Jammu office

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Ex Workmen		HMT CHINAR WATCHES LIMITED.							
Sr. No.	Name	T. No.	Desg.	Qual.	D.O.B	Employees profile of CWL		B.Pay/Scale as per 1992	Workplace
						D.Q.J	D.O.R		
1	G.M Sofi	2274	Helper	NIL	15.04.1961	16.08.1979	30.04.2013	5350/Add 2% of BP Yly	UC Office
2	Mushtaq Ahmed	2256	Work Sup.	Matric + IT	11.05.1960	30.08.2079	31.05.2018	8513/Add 4.25% of BP Yly	Marketing
3	Zahoor Ahmed	2258	Work Supervisor	Matric	26.02.1961	31.08.1979	28.02.2019	8513/Add 4.25% of BP Yly	Medical
4	Iqbal Hussain	2259	Work Supervisor	Matric + IT	24.03.1960	31.08.1979	31.03.2018	8513/Add 4.25% of BP Yly	Projects
5	Riyaz Ahmed Khan	2353	Work Supervisor	Matric	20.01.1961	18.08.1980	31.01.2019	8513/Add 4.25% of BP Yly	Adm.
6	Kaunsar Jan	2331	Work Supervisor	Matric	10.05.1962	21.08.1980	31.05.2020	8513/Add 4.25% of BP Yly	Personel
7	Imtiyaz Ahmed	2338	Worker Grade II	Below Middle	07.04.1960	03.11.1980	30.04.2020	3938/Add 2.5% of BP Yly	Projects
8	Abdul Rashid Khan	2434	Worker Grade II	NIL	01.07.1960	26.04.1982	30.06.2018	3938/Add 3.25% of BP Yly	Adm.
9	Gh. Mohd. Bhat	2444	Work Supervisor	Matric + IT	08.02.1963	27.09.1982	28.02.2021	7859/Add 4.25% of BP Yly	Accts.
10	Ansar Ahmed	2445	Work Supervisor	Matric	29.03.1964	27.09.1982	31.03.2022	7859/Add 4.25% of BP Yly	Accts.
11	Rukhsana Feroz	2453	Work Supervisor	B.Sc. M.COM PDGBA	15.06.1963	11.10.1982	30.06.2021	7539/Add 4.25% of BP Yly	Personel
12	Abdul Rashid	2454	Work Supervisor	Matric	15.06.1961	12.10.1982	30.06.2019	4989/Add 4.25% of BP Yly	Stores
13	Rubina Munawar	2458	Work Supervisor	Matric	10.04.1963	25.10.1982	30.04.2021	7859/Add 4.25% of BP Yly	Accts.
14	Shazada Tabassum	2459	Work Supervisor	Matric	03.02.1957	25.10.1982	28.02.2015	7859/Add 4.25% of BP Yly	Stores
15	Nasreena	2452	Work Supervisor	PUC	09.06.1960.	10.11.1982	30.06.2018	7232/Add 4.25% of BP Yly	Adm.
16	Manzoor Ahmed	2474	Worker Grade V	NIL	01.07.1961	07.01.1983	30.06.2019	5277/Add 4.25% of BP Yly	Adm.
17	Shakeel Ahmed	2484	Work Supervisor	Matric	20.03.1964	06.06.1983	31.03.2022	7539/Add 4.25% of BP Yly	Marketing
18	Hari Krishan	2491	Worker Grade II	NIL	20.11.1958	25.06.1983	30.11.2016	4821/Add 3.25% of BP Yly	Adm.
19	Asha Ridwan	2548	Worker Grade V	10+2	05.04.1958	10.11.1990	30.04.2016	5036/Add 4.25% of BP Yly	Accts.
20	Nissara	2549	Helper	NIL	01.07.1961	22.04.1991	30.06.2019	3737/Add 3.25% of BP Yly	Medical
21	Amina	2550	Helper	NIL	01.07.1964	28.06.1991	30.06.2022	3302/Add 3.25% of BP Yly	Accts.
22	Soma Devi	2438	Work Supervisor	Matric	15.04.1962	05.08.1982	30.04.2020	7953/Add 4.25% of BP Yly	Jammu Office
23	Anjali Koul	2573	Worker Grade V	Matric	11.03.1963	07.10.1982	31.03.2021	7502/Add 4.25% of BP Yly	Jammu Office
24	Diljeet Dogra	2592	Work Supervisor	Matric	03.08.1960	08.09.1980	31.08.2018	7737/Add 4.25% of BP Yly	Jammu Office
25	Nalni Pandita	2593	Work Supervisor	10+2	10.08.1960	18.08.1980	31.08.2018	7703/Add 4.25% of BP Yly	Jammu Office
26	Narayan Singh	2603	Worker Grade V	Matric	05.05.1962	08.08.1985	31.05.2020	5958/Add 4.25% of BP Yly	Jammu Office
27	Om Prakash	2650	Worker Grade II	NIL	17.10.1960	23.06.1983	31.10.2018	4558/Add 4.25% of BP Yly	Jammu Office
28	Vinod Kumar Koul	2655	Work Supervisor	10+2	09.04.1960	04.10.1982	30.04.2018	7520/Add 4.25% of BP Yly	Jammu Office
29	Dleep. K. Bhat	2669	Worker Grade V	10+2	12.04.1965	09.07.1991	30.04.2023	4934/Add 4.25% of BP Yly	Jammu Office

राष्ट्रीय प्रौद्योगिकी संस्थान श्रीनगर
 एनआईटी-190006, जम्मू और कश्मीर, भारत
 REGISTRAR
 National Institute of Technology Srinagar
 Hazratbal-190006, J&K, India

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EXHIBIT

Employees Working as officers in Chinara Watches Ltd.									
1	Missar Ahmed Shah	2333	Ast. Gen. Man.	Diploma In Mech.	28.02.1959	09.06.80	22.02.2017	9475/6500-295-3435	Shahar Unit
			Unit Chief	Engineering					
2	N.D. Lone	1403	Personal Officer	Metric (T)	21.05.1957	30.04.75	30.05.2015	7150/4000-175-7150	HR Dept.
3	R.K. Bhat	2323	Jr. Sales Officer	B.A. PGDHRM, MBA	20.05.1960	24.04.80	31.03.2018	6200/3500-150-5230	Sales & Mktg. Div.
4	A.A. Shah	2364	Jr. Stores Officer	B.A. PG DPM	30.05.1960	21.08.80	31.03.2018	6200/3500-150-5230	Stores Office
5	M.A. Tambar	2413	Jr. Accts. Officer	B.Com	01.02.1957	06.04.81	23.02.2015	6200/3500-250-5200	Finance Dept.

M. J. Wani
 IC (HR)

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Executives

Employees working as officers in Chinar Watches Ltd.									
1	Nisar Ahmed Shah	2333	Asst. Gen. Man./ Unit Chief	Diploma in Mech. Engineering	28.02.1959	09.06.1980	28.02.2017	9425/6500-295-9425	Srinagar Unit
2	N.D. Lone	1403	Personel Officer	Matric + ITI	20.05.1957	30.04.1975	30.05.2015	7150/4000-175-7150	HR Dept.
3	R.K. Bhat	2323	Jr. Sales Officer	B.A PGDHRM, MBA	20.06.1960	24.04.1980	31.03.2018	6200/3500-150-6200	Sales & Mar. Div
4	A.A Shah	2364	Jr. Stores Officer	B.A PG DPM	10.03.1960	21.08.1980	31.03.2018	6200/3500-150-6200	Stores Office
5	M.A. Tantray	2413	Jr. Accts. Officer	B.Com	01.03.1957	05.04.1981	28.02.	6200/3500-150-6200	Finance Dept.

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कुलसचिव
राष्ट्रीय प्रौद्योगिकी संस्थान श्रीनगर
हजाराबात-190006, जम्मू और कश्मीर, भारत
REGISTRAR
National Institute of Technology Srinagar
Hazratbal-190006, J&K, India

18



NATIONAL INSTITUTE OF TECHNOLOGY
HAZRATBAL, SRINAGAR, KASHMIR.

Sub: Development of additional land and infrastructure in view of increase in students intake.
Ref: BOG Resolution No. BOG-07/75 (Part - C) dated 23-06-2008.

Order No. 03 -BOG/75
Dated 23-06-2008

The Board of Governors approved Projections for development of infrastructure for the Institute in view of increase in students intake. These projections are recommended to be forwarded to MHRD for further necessary action. Revised financial requirements (Plan / Non-Plan) on account of OBC reservation and expansion approved. The BOG further ordered that the MHRD be requested to release grants accordingly. Further, it is resolved that in addition to the present efforts put in by the Hon'ble Chairman in respect of acquiring the additional land for NIT new campus, efforts should also be made for identification / availability of land by the Institute administration.

Sd/-
(Prof. R. K. Wanchoo)
Member-Secretary/
Director

No. NIT/B&D/08/997-1002

July 17, 2008

Copy for information and necessary action to:

1. Dean Planning & Development
2. Registrar.
3. Deputy Registrar (Administration)
4. Deputy Registrar (Accounts)
5. PA to Director.
6. Section Officer (PD)

BRG
03/02/25

कुलसचिव
राष्ट्रीय प्रौद्योगिकी संस्थान श्रीनगर
हज़रतबल-190006, जम्मू और कश्मीर, भारत
REGISTRAR
National Institute of Technology Srinagar
Hazratbal-190006, J.K.M.

(A. R. Bhat) 17-7-08
Registrar

19

08

PART - C (items for consideration)

BOG-75/05	To consider record report / approve the recommendations of the Senate made at its meeting held on May 24, 2008 in the Institute.
Resolution No. 05/75	Report recorded. (Annexure A)
BOG-75/06	To consider record report / approve the recommendations of the Building & Works Committee (BWC) made at its meeting held on 18-03-2008 in the Institute.
Resolution No. 06/75	Report recorded.
BOG-75/07	To consider development of additional land and infrastructure for the Institute in view of increase in students intake.
Resolution No. 07/75	Projections for development of infrastructure approved as proposed. These projections are recommended to be forwarded to MHRD for further necessary action. Revised financial requirements (Plan / Non-Plan) on account of OBC reservation and expansion approved. MHRD be requested to release grants accordingly. Further, it is resolved that in addition to the present efforts put in by the Hon'ble Chairman in respect of acquiring the additional land for new NIT campus, efforts should also be made for identification / availability of land by the Institute administration.
BOG-75/08	To consider leave encashment facility equal to 300 days in favour of the faculty, in terms of MHRD letter dated 09-11-2003 and IIT Delhi for adoption in the Institute.
Resolution No. 08/75	Approved as proposed with prospective effect. However, if this is contrary to the statutes of NIT, then in that case NIT statutes to be followed..
BOG-75/09	Statement A) To confirm the action taken by the Chairman, Board of Governors in having granted post-facto sanction with regard to procurement of Desk Top Computers, Laser Printers, Laptops, Document Scanners, Online UPS (5KVA) LCDs, Bar Code Scanners, Bar Code Printers, Digital Multifunctional Copier Machine by debit to TEQIP grants to the tune of Rs. 77,50,840/-.

03/02/08

कुलसचिव
राष्ट्रीय प्रौद्योगिकी संस्थान श्रीलक्ष्मण
हज़रतबल-190006, जम्मू और कश्मीर, भारत
REGISTRATION
National Institute of Technology
Hazratbal-190006, J&K, India

Item No. BOG-75/07

20

To consider development of additional land and infrastructure for the Institute in view of increase in students intake.

The Institute was established in 1960 with an approved annual student intake of 250 having its Campus at Hazratbal. The Naseem Bagh Campus of the Institute was transferred to the University of Kashmir and in lieu no alternate land was provided to the institute and it had to compress within the transferred Campus on the South side of Hazratbal Shrine. On account of Conservation Plan of Dal Lake, there is hardly any land available for new construction due to embargo on construction within 200 m from lake shore. This restriction does not allow any room for new construction except a couple of proposed constructions with some readjustment of some existing structures. The present Hostel infrastructure of the Institute can cater to a capacity of 1100 students only.

The Institute will have an enrollment of about 3000 students after full implementation of OBC reservation policy after 2011.

The availability of Class Rooms, Drawing Studio, Examination Hall, Library, Computer facility and the requirement of these built-up facilities for the enhanced enrollment of 3000 students is summarized below:

Facility	Available	Additional requirement
Lecture Theatres	17	36
Drawing Studio	02	04
Computer Facility	About 400 Points / Seats.	1500 Points / Seats for a ratio of 1:2.
Auditorium	Nil	3500 Seater Auditorium.
Seminar Room	Nil	10 Rooms of 100 Seat capacity each for each department.

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03/01/21
कुलसचिव
राष्ट्रीय प्रौद्योगिकी संस्थान
हज़रतबल-190006, जम्मू और कश्मीर, भारत
REGD. NO. 190006
National Institute
Hazratbal, 190006, Jammu, India

Sports	Outdoor Play Field for 1000 Students only.	Augmentation of outdoor for 2000 student. Further a Gym, Swimming pool and a Squash Court.
Library	Sufficient for 1000 students	Augmentation for 2000 students.
Student Hostels	1100 Beds	1900 Beds. By way of two mega Hostels of 1000 seats each.
Services like power Station, Water Supply, Medical Care	Sufficient at present for 1000 students	Augmentation required for 2000 students.
Staff Residential	About 200 sets	100 Sets more.
Administrative Built-up	Just sufficient	Minimum 1100 Sq.m. required.
Bank, Shopping Line, Post Office, Reservation Counter	Only some shops available and a Bank Counter of J&K Bank Ltd.	1000 Sq. m.

The additional buildings infrastructure except 4-6 Lecture Theatres cannot be developed in the present Campus due to non-availability of land. The present Campus is 67 Acres only, out of which the open land is mostly abutting the Dal Lake within 200 m. and no construction can be done on this.

As such it is very imperative to arrange for additional land for development of the additional building requirements. The Institute would therefore require at least 134 Acres of additional land going by the position of our existing Campus which is meant for 1000 students only, as per NIT standards.

The total built-up area requirements and the estimated cost of development as per plinth Area Rate schedule, CPWD (9/2007) approved by Government of India is given below. The requirement of Built-up Area is as per minimum standards prescribed by AICTE:

ME
03/02/25
कुलरहित
राष्ट्रीय प्रौद्योगिकी शिक्षण संस्थान
हज़रतबल-190006, जम्मू, भारत
REGISTRAR
National Institute of Technology
Hazratbal-190006, J&K, India

Type of Built-up Area	Additional Requirement Sq. m.	Estimated Cost	
		Rupees	Lacs
Instructional area	2875	}	1351.50
Administrative area	635		
Circulation area	995		
Residential Hostel	22400		5600.00
Residential Staff	10000		2500.00
Auditorium	3000		900.00
Seminar Rooms	600		180.00
Indoor Sports	2000		600.00
Shipline etc.	1000		300.00
	Total		11431.50

In pursuance with plan of implementation of OBC reservation policy, MHRD has earmarked a Plan Allocation of Rs. 46.92 Crores for Non-Recurring requirements for 5 years with a base year intake of 394 students only which was for year 2006-07. However, with commencement of 2 additional B.Tech. programmes from 2007 session, the base intake has increased to 410 students and our projections are for this figure.

Also, it is worthwhile to mention here that as per oversight committee recommendations for students intake of 394, the recommended non-recurring plan is Rs. 66.48 Crores.

But the actual requirement of the Institute for the projected stabilized student strength of 3000 students is Rs. 114.31 Crores for the building infrastructure only excluding cost of land.

Further to this, the Institute would also require a sufficient plan fund for the equipment, infrastructure augmentation and manpower.

The Board of Governors is requested to kindly take note of these requirements and make suitable recommendation to MHRD for necessary land and funds required for building infrastructure so that the Institute does not find itself in a chaotic condition in future. The phasing of the project shall be done by the Building and Works Committee of the Institute after a suitable land is made available.

me
03/02/25
कुलसचिव
राष्ट्रीय प्रौद्योगिकी संस्थान बीकानेर
हज़रतबल-190006
REGIS
National Institute of Technology
Hazratbal-190006

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FORM-I

(See rule-3)

Requisition for Land Acquisition

From:

**National Institute of Technology Srinagar
Hazratbal, Srinagar, 190006**

To:

District Collector Pulwama

It is requested to acquire **604.5 acres** of land for **construction of an additional campus for National Institute of Technology (NIT) Srinagar, a premier technical Institute of national importance.** The project/purpose and the details are furnished in ANNEXURE I, II & III along with three copies of Combined Sketch showing the land to be acquired.

The gestation period of the project will be Nil years and Nil months (applicable only if gestation period is more than 5 years).

Requisite cost of acquisition including cost of social impact assessment (SIA) study and administrative cost is available which will be deposited with the Collector, as and when required by him, however, an amount of Rs. _____ is deposited as administrative expenses for initiating the acquisition proceeding. All further necessary information and assistance will be provided on the date/time appointed/stipulated by you.

Yours faithfully,

DRC
03/02/24

Requiring Body

Registrar, NIT Srinagar

राष्ट्रीय प्रौद्योगिकी संस्थान श्रीनगर
हज़रतबल-190006, जम्मू और कश्मीर, भारत
REGISTRAR
National Institute of Technology Srinagar
Hazratbal-190006, J&K, India

Copy to:

1. Divisional Commissioner Kashmir for information, please
2. AR Director's Office for information of the Director

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ANNEXURE-1
Schedule of land to be acquired.

- (1) Name of the village- **Adjoining Wadipora Newa Pulwama Road**
- (2) Name of the Tehsil/Sub Division- **Pulwama**
- (3) Name of the Municipal Corporation/Municipality/Panchayat- **Pulwama**
- (4) Name of the District- **Pulwama**
- (5) Survey Nos. To be acquired (if details available)- **As per the report of ACR Pulwama DCP- SQ/24-25/1713-14 dated 12.11.2024**
- (6) Total area under requisition (in acres)- **604.5 (4834 Kanal and 19 Marlas)**
- (7) Area of the agricultural and irrigated multi-cropped land-**NIL**
- (8) Reasons for inclusion of agricultural and irrigated multi-cropped land- **Not Applicable**
- (9) Details of building and other structures, tanks, wells, trees, etc.- **NIL**

ARC
03/02/25
Requiring Body
Registrar, NIT Srinagar

राष्ट्रीय प्रौद्योगिकी संस्थान श्रीनगर
हज़रतबल-190006, जम्मू और कश्मीर, भारत
REGISTRAR
National Institute of Technology Srinagar
Hazratbal-190006, J&K, India

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Annexure-II

Name of the project:-

1. Department or Government or PSU, Local Authority, Institution: **Institute of national importance, Central Autonomous body**
2. Official designation of the Requiring Body:- **Director National Institute of Technology Srinagar**
3. Purpose of Acquisition (in detail):- **Land required for construction of additional campus as the present accommodation has not been sufficient to cater to the needs of the NIT Srinagar due to the increase in the number of students at UG/PG level, also, for the development of the Technology Parks, Entrepreneurship Development Cells and construction of infrastructure for newly joined faculty/students of the Institute.**
4. Whether the requisition is filed u/s 2(1) of the Act by the Government or Department for its own use, hold and control:-
5. Whether the requisition is filed u/s 2 (1) (a) to 2 (1) (t) of the Act:-
6. Whether the requisition is filed u/s 2 (2) (a) or (b) of the Act:-
7. How many families are affected as described u/s 3 (c) (i) to (vi) of the Act:- **NIL**
8. Whether the requisition is filed u/s 40 of the Act:-
9. If so, on what ground?
10. Has the land to be acquired already been taken over from the owners by private negotiation?
11. If so, on what date and on what terms (please state the terms of negotiation in short and attach a copy of it)
12. Date of issue of administrative approval for the project (copy to be attached).
13. Reasons for delay in filing requisition if the requisition is filed after 6 weeks from the date of administrative approval of the project in case of Government or department or local authority.
14. By what time is possession of the land required? **Immediate**

ARC
03/02/25
Requiring Body
Registrar, NIT Srinagar
राष्ट्रीय प्रौद्योगिकी संस्थान श्रीनगर
हज़रतबल-190006, जम्मू और कश्मीर, भारत
REGISTRAR
National Institute of Technology Srinagar
Hazratbal-190006, Jammu, India

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ANNEXURE-III

Certificate to be furnished along with the requisition for acquisition of land by the requiring body.

Name of the project:-

1. Certified that the project for which the land is sought to be acquired has been administratively approved vide Department Order/Resolution No: **BOG-07/75 dated 23.06.2008 and BOG-86/16 dated 08.09.2014** (Copies attached).
2. The estimated cost of the project, including the cost of the land acquisition, is Rs. **Not Applicable**, and the necessary budget was sanctioned, and funds are available towards the cost of acquisition.
3. The Requiring Body undertakes to pay the full amount in case of decree by the Land Acquisition, Rehabilitation and Resettlement Authority / High Court / Supreme Court as and when asked to do so by the Collector.
4. The project is for a legitimate and bonafide public purpose.
5. Only the minimum area of land required for the project has been proposed for acquisition.
6. There is no unutilized land which has been previously acquired in the area.
7. The land under acquisition has been selected after considering all alternatives.
8. The project is of linear type/non-linear type.
9. The land under acquisition is barren/ uncultivable/ agricultural /irrigated multi-cropped/ commercial. **NA**
10. Total land under acquisition is not in excess of the limit prescribed and fixed by the Government for acquisition of irrigated multi cropped and agricultural land in a district. **NA**
11. The potential benefits of the project far outweigh the social costs and adverse social impact.
12. The land after taking possession would be utilized for the same acquisition purpose.
13. The requiring body is capable of bearing cost of acquisition including rehabilitation and resettlement expenditure. **NA**
14. There is no special opposition to this land acquisition proceeding.
15. The Requiring Body shall ensure rehabilitation and resettlement works and other admissible benefits to the affected families/persons. **NA**
16. The **Registrar, NIT Srinagar** is the authorized officer for placing the indent and authentication of Revenue papers.

ARC
03/02/15
Requiring Body
Registrar, NIT Srinagar
राष्ट्रीय प्रौद्योगिकी संस्थान श्रीनगर
हजाराबाद-190006, जम्मू, और कश्मीर, भारत
REGISTRAR
National Institute of Technology Srinagar
Hazratb. - 190006, J&K, India

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FORM-II Part-A.

Notification of the SIA (See sub-rule (1) of rule (9))

Office of the District Collector **Pulwama**

No.

Dated.....

Whereas, it appears to the Government that the land specified in the Schedule annexed is needed or Likely to be needed for a public purpose, namely, **Construction of an additional campus for NIT Srinagar** which is being executed by the NIT Srinagar (Name of developer);

And whereas, in exercise of the powers conferred by subsection (1) of section 4 of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013, (Central Act 30 of 2013) the Government has decided to conduct Social Impact Assessment in the area specified in the schedule annexed. The public hearing shall be held by the team in the affected area;

Now therefore, sanction is hereby accorded to the constitution of a Social Impact Assessment Unit/Team as given below to conduct a SIA Study and to prepare a Social Impact Assessment Report and Management Plan as provided in the Act. The process shall be completed within a period of six months from the date of publication of this notification. The composition of team along with the contact information is as under;

S.No	Name and Designation	Contact Address	Contact No.

District Collector Pulwama

Copy to the:-

A copy shall also be endorsed to General Manager, Government Press for publication in
Government Gazette.

REGISTRAR
Institute of Technology Srinagar
Hazratbal-190006, J&K, India
03/02/2016

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Form-II

Part B- (See Sub-rule (1) of rule-(11))

Terms of Reference and processing Fee for the SIA

- (i) The SIA Unit will review the proposal for land acquisition sent by the Government and produce a project-specific Terms of Reference (ToR) and budget. Based on the ToR and budget, a processing fee will be determined, which must be deposited by the Requiring Body before the issuance of notification of the SIA.
- (ii) The ToR shall include the following information:
- A brief description of the project, project area and the extent of lands proposed for acquisition;
 - The objectives of the SIA and all the activities that must be carried out by the SIA team;
 - Sequencing, schedule and deadlines for deliverables with dates for the SIA process, based on the size and complexity of the project and land acquisition and whether consent of Gram Sabhas and/or land owners is required to be sought;
 - The appropriate size and profile of the SIA team required (including field surveyors, if needed) to conduct the SIA for the specific project;
 - A project-specific budget based on the ToR, with a clear break-up of costs for each item/activity;
 - The schedule for the disbursement of funds to the SIA team tied to clearly-defined deliverables in the SIA process;
 - The processing fee will be determined based on the ToR and budget developed for each specific project and will be based on the type, size, location, and sensitivity of the project and the land proposed for acquisition. Information regarding the processing fee bands and the cost for separate components/lie items must be made consistent and easily accessible, so that the Requiring Body can factor this into its costs in advance. These rates must be reviewed and revised from time to time. A fixed proportion of the fee will go towards meeting the costs of the UT level SIA Unit.

03/10/2019
 कुलसचिव
 राष्ट्रीय प्रौद्योगिकी संस्थान श्रीनगर
 190006, जम्मू और कश्मीर, भारत
 REGISTRAR
 National Institute of Technology Srinagar
 Hazratbal-190006, J&K, India

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

I.A. No. 223 of 2025

IN

Original Application No. 128 of 2025

IN THE MATTER OF:

RAJA MUZAFFAR BHAT

.... Applicant

VERSUS

UNION TERRITORY OF J&K AND ORS.

.....Respondents

**REPLY TO THE I.A. NO. 223 FILED IN THE PRESENT O.A. ON
BEHALF OF THE RESPONDENT NO.5**

MOST RESPECTFULLY SHOWETH:

1. That the Applicant has filed the instant I.A. in the present O.A. with the following prayers:
 - a) Direct the Respondent Nos. 1, 2 and 5 to stop forthwith any Cutting/Felling of trees/plantation going to take place at Newa Karewas, District Pulwama and /or
 - b) Direct the Respondent-State Authorities to stop forthwith the land acquisition process pertaining to Newa Karewas.
2. That the Answering Respondent/ Respondent no.5 has replied to all the averments/allegations made in the O.A. as well as the instant I.A. in elaborate details in its Reply Affidavit which may be read as part and parcel of the present reply and which is not mentioned herein for the sake of brevity.

[Handwritten signature]

[Handwritten initials]

3. That it is humbly submitted that the Applicant's prayer/s for interim directions against any future land acquisition or tree felling is wholly misconceived and premature. It is a matter of record that no such activity has taken place, nor has any final allotment of land been made in favour of the Respondent Institute.
4. That it is submitted that the apprehensions expressed by the Applicant in its I.A. as well as the O.A. are purely speculative and anticipatory in nature. On the contrary the answering Respondent is pursuing a public purpose project aimed at expanding higher education infrastructure in the Union Territory of J&K, without any demonstrated or imminent harm to the environment at this preliminary stage.
5. That it is humbly submitted in light of the foregoing submissions, it is vehemently denied that the Applicant has made out a prima facie case or that balance of convenience lies in their favour.
6. **In light of the facts and circumstances and the submissions advanced herein,** it is most respectfully prayed that this Hon'ble Tribunal may be pleased to dismiss the instant Interlocutory Application filed by the Applicant in the present O.A. as being premature and speculative, without any demonstrated violation of environmental laws and/or pass such further or other orders as this Hon'ble NGT may deem fit in the interests of justice.



FOR WHICH ACT OF KINDNESS, THE RESPONDENT AS IN DUTY BOUND BY LAW SHALL EVER PRAY.

**RESPONDENTS
THROUGH COUNSEL**

APC
सुलतानपुर
राष्ट्रीय प्रौद्योगिकी संस्थान श्रीनगर
हजराबाद-190006, जम्मू और कश्मीर, भारत
REGISTRAR
National Institute of Technology Srinagar
Hazratbal-190006, J&K, India



TAHIR MAJID SHAMSI
DEPUTY SOLICITOR GENERAL OF INDIA
HIGH COURT OF J&K AND LADAKH AT SRINAGAR.

PLACE:

DATED: 22.07.2025

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
I.A. No. 223 of 2025
IN
Original Application No. 128 of 2025

IN THE MATTER OF:

RAJA MUZAFFAR BHAT

.... Applicant

VERSUS

UNION TERRITORY OF J&K AND ORS.

.....Respondents

AFFIDAVIT

I, Prof. Atikur Rahman presently posted as Registrar (I/C), National Institute of Technology Srinagar, Hazratbal, Srinagar, Jammu and Kashmir- 190006 do hereby state on oath/solemnly affirm and declare as under: -

1. That I am authorized to give this affidavit in the above reply to the I.A. on behalf of the respondents in the above before this Hon'ble Tribunal.
2. That I have read the response, and the factual contents of the reply are true to my knowledge on the basis of available records and the legal pleas taken therein are true upon legal advice received by me which I believe to be true.
3. That I solemnly swear / affirm that this affidavit is true, no part of this is false and nothing material has been suppressed or concealed.

Atikur Rahman

DEPONENT

कुलसचिव
राष्ट्रीय प्रौद्योगिकी संस्थान श्रीनगर
हजरतबल-190006, जम्मू और कश्मीर, भारत
REGISTRAR
National Institute of Technology Srinagar
Hazratbal-190006, J&K, India

VERIFICATION:

Verified at Srinagar on this 20th day of 2025 that the contents of the above Counter Affidavit are true and correct to the best of my knowledge and belief and nothing material has been concealed

therefrom and part thereof is false or incorrect.

Certified that the above contents are true and correct to the best of my knowledge and belief and nothing material has been concealed therefrom and part thereof is false or incorrect.

To Do by
S/o
R/o
who is identified by

Atikur Rahman
Atikur Rahman
Atikur Rahman

IDENTIFIED

NOTARY PUBLIC
B. A. Nagray

Atikur Rahman

कुलसचिव
राष्ट्रीय प्रौद्योगिकी संस्थान श्रीनगर
हजरतबल-190006, जम्मू और कश्मीर, भारत
REGISTRAR
National Institute of Technology Srinagar
Hazratbal-190006, J&K, India



सत्यमेव जयते

INDIA NON JUDICIAL

Government of Jammu and Kashmir

33

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Unique Doc. Reference : SUBIN-JKJK1255440426194143692885X
Purchased by : Prof Atiq Ur Rehman
Description of Document : Article 4 Affidavit
Property Description : Not Applicable
Consideration Price (Rs.) : 0
 (Zero)
First Party : Prof Atiq Ur Rehman
Second Party : Not Applicable
Stamp Duty Paid By : Prof Atiq Ur Rehman
Stamp Duty Amount(Rs.) : 10
 (Ten only)

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 J&K High Court, Srinagar



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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 128 of 2025

IN THE MATTER OF:

RAJA MUZAFFAR BHAT

.... Applicant

VERSUS

UNION TERRITORY OF J&K AND ORS.

.....Respondents

**DISCLOSURE IN COMPLIANCE WITH HON'BLE NGT ORDER
DATED 01.04.2025 ON BEHALF OF RESPONDENT NO.5**

MOST RESPECTFULLY SHOWETH:

1. That, Hon'ble NGT vide Para 5 of its Order dated 01.04.2025 directed the Respondent No. 5 (NIT Srinagar) to disclose the plan and proposed no. of trees to be cut for the construction of the NIT campus. The contents of the Para 5 of the mentioned order is reproduced herein below:

5. "Respondent no.5 is directed to disclose the entire plan of construction of NIT campus and number of trees which are proposed to be cut in the process of the said construction along with its reply affidavit".

2. That in compliance with the said direction, the Answering Respondent respectfully submits as follows:

- That no land has been transferred or allotted to Respondent No. 5 at Newa Karewas, Pulwama, or elsewhere, for the setting up an NIT Srinagar campus.
- That in the absence of any such land allotment or possession, no Detailed Project Report (DPR),

construction plan, architectural layout, survey plan, site development blueprint, or Environmental Impact Assessment (EIA) has been prepared, finalized, or approved by or on behalf of Respondent No. 5.

c. That consequently, no enumeration, inventory, or assessment of trees has been undertaken by Respondent No. 5 or by any agency on its behalf. As such, the number of trees, if any, that may be affected in the future remains unknown, and no proposal or decision to cut any tree has been made or initiated by the Institute at any stage.

3. That the present disclosure is supported by an Affidavit duly sworn by the Authorised Representative of the Respondent no. 5.

RESPONDENT No.5

THROUGH COUNSEL



TAHIR MAJID SHAMSI

DEPUTY SOLICITOR GENERAL OF INDIA
HIGH COURT OF J&K AND LADAKH AT SRINAGAR.

कृतसचिव
राष्ट्रीय प्रौद्योगिकी संस्थान श्रीनगर
हजरतबल-190006, जम्मू और कश्मीर, भारत
REGISTRAR
National Institute of Technology Srinagar
Hazratbal-190006, J&K, India

PLACE:

DATED: 22.07.2025

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 128 of 2025

IN THE MATTER OF:

RAJA MUZAFFAR BHAT

.... Applicant

VERSUS

UNION TERRITORY OF J&K AND ORS.

.....Respondents

AFFIDAVIT

I, Prof. Atikur Rahman presently posted as Registrar (I/C), National Institute of Technology Srinagar, Hazratbal, Srinagar, Jammu and Kashmir- 190006 do hereby state on oath/solemnly affirm and declare as under: -

- 4. That I am authorized to give this affidavit in support of the disclosure made above on behalf of the respondent no.5 before this Hon'ble Tribunal.
- 5. That I have read the contents of the present disclosure which are true to my knowledge on the basis of available records and the legal pleas taken therein are true upon legal advice received by me which I believe to be true.
- 6. That I solemnly swear / affirm that this affidavit is true, no part of this is false and nothing material has been suppressed or concealed.

Atiq

कुलसचिव
राष्ट्रीय प्रौद्योगिकी संस्थान श्रीनगर
हजरतबल-190006, जम्मू और कश्मीर, भारत
REGISTRAR
National Institute of Technology Srinagar
Hazratbal-190006, J&K, India

VERIFICATION:

Verified at Jm on this 22nd day of 2025 that the contents of the above Counter Affidavit are true and correct to the best of my knowledge and belief and nothing material has been concealed therefrom and part thereof is false or incorrect.

IDENTIFIED

Certified that the above contents are affirmed on oath before me
To Day 22nd
At Jm
S/o Atiqur Rahman
R/o Atiqur Rahman
who is identified as Atiqur Rahman
NOTARY PUBLIC
B. A. Magray

Atiq

DEPONENT
कुलसचिव
राष्ट्रीय प्रौद्योगिकी संस्थान श्रीनगर
हजरतबल-190006, जम्मू और कश्मीर, भारत
REGISTRAR
National Institute of Technology Srinagar
Hazratbal-190006, J&K, India



सत्यमेव जयते

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Government of Jammu and Kashmir

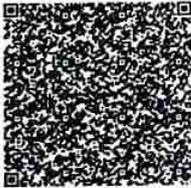
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Purchased by	: Prof Atiq Ur Rehman
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राष्ट्रीय प्रौद्योगिकी संस्थान श्रीनगर
NATIONAL INSTITUTE OF TECHNOLOGY SRINAGAR
 Hazratbal, Kashmir (J&K)-190006

No. N.I.T.S./R/2025/152

Dated 21-07-2025

Advocate Tahir Majid Shamsi
 Deputy Solicitor General of India
 High Court of J&K & Ladakh at Srinagar.

Sub: Reply Affidavit to NGT Original Application 128/2025 titled Raja Muzaffar Bhat Vs Union Territory of J&K & Ors.

Sir,

Please find enclosed herewith reply affidavit to Original Application O.A/128/2025 titled Raja Muzaffar Bhat Vs Union Territory of J&K & Ors., duly signed by the Competent Authority. You are requested to kindly submit the same for consideration before of the Hon'ble Tribunal in the matter.

ARC
 21/07/25

Prof. Atikur Rahman
 Registrar (I/c)
 राष्ट्रीय प्रौद्योगिकी संस्थान श्रीनगर
 हज़रतबल-190006, जम्मू और कश्मीर, भारत
 REGISTRAR
 National Institute of Technology Srinagar
 Hazratbal-190006, J&K, India

Encl:

- Reply Affidavit to Original Application O.A/128/2025.
- Reply to the I.A. No. 223 of 2025.
- Disclosure in compliance with Hon'ble NGT Order dated 01.04.2025

VAKALATNAMA

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
Original Application No. 128 of 2025

IN THE MATTER OF:

RAJA MUZAFFAR BHAT

VERSUS

UNION TERRITORY OF J&K AND ORS.

.... Applicant

.....Respondents

KNOW ALL to whom these presents shall come that I, Prof. Atikur Rahman, the Authorised Signatory of the Respondent no.5/NIT Srinagar, do hereby appoint

TAHIR MAJID SHAMSI
DEPUTY SOLICITOR GENERAL OF INDIA
HIGH COURT OF J&K AND LADAKH AT SRINAGAR

AKASH CHANDRAYAN
D/7173/2023

hereinafter called advocate(s) to do my/our advocates in the above noted case/cases and authorize him/them:
To act appear and plead in the above noted case in this court or in any other court in which the same be tried or heard and also in the appellate Courts.

To sign, file, verify and present-pleadings, replications, appeals, cross-objections, or petitions for executions, review, revision, restoration, withdrawal, compromise or other petitions replies, objections or affidavits to other documents as may be deemed necessary or proper for the prosecution of said case in all its stages.

To file and take back documents.

To withdraw, or compromise the said case or submit to arbitration any differences or disputes the may arise touching or in any manner relating to the said case.

To take out execution proceedings.

To deposit, draw and receive moneys, cheque(s) and grant receipts thereof and to do all other acts deeds and things, which may be necessary to be done for the progress and in the course to prosecution of the said case.

To appoint/instruct any other Legal practitioner authorising him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and sign, the power of attorney on my/our behalf.

And I/we the undersigned do hereby agree to ratify and confirm acts as if done by the Advocate or their substitutes in the matter as my/our own acts, as if done by me/us to contents and purposes.

And I/we undertake that I/we or my/our duly authorised agent would appear in court all hearings will confirm the Advocates for appearance when case is called.

And I/we the undersigned do hereby agree not to hold the Advocate or their substitute responsible to the result of the said case, consequence for his absence from the court when the said case, called up for hearing or any negligence of the said advocates or his substitute. The adjournment costs whenever ordered by the court shall be of the advocate, which he shall receive and retain for himself.

And I/we the undersigned do hereby agree that in the event of the whole or any part of the fee agreed by me/us to the Advocate remaining unpaid they will be entitled/allowed for an adjournment. Advocates would be entitled to withdraw from the prosecution of the said case until the same is paid.

IN WITNESS WHERE OF I/we do hereunto set my/our hand to these presents the contents of which have been understood by me/us this 22 day of July, 2025.

Accepted subject to the terms of the fees.

ADVOCATE




ADVOCATE



CLIENT

कुलसचिव
राष्ट्रीय प्रौद्योगिकी संस्थान श्रीनगर
हजरतबल-190006, जम्मू और कश्मीर, भारत
REGISTRAR
National Institute of Technology Srinagar
Hazratbal-190006, J&K, India

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DATE & TIME :	23-MAY-2025 10:05:14
NAMES OF THE ACC/ REGISTERED USER :	ALTAF HUSSAIN SHAH
LOCATION :	Srinagar
NAME OF LITIGANT :	LITIGANT
e-COURT RECEIPT NO :	JKCT2302E2505K540
e-COURT FEE AMOUNT :	₹ 5 (Rupees Five Only)



JKCT2302E2505K540

 ALTAF HUSSAIN SHAH
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Akash Chandrayan <adv.akashchandrayan@gmail.com>

RE: REPLY AFFIDAVIT ON BEHALF OF RESPONDENT NO.5 IN O.A. NO. 128 OF 2025 BEFORE HON'BLE NGT, PB, NEW DELHI

1 message

Akash Chandrayan <adv.akashchandrayan@gmail.com>
To: saurabh.envirolawyer@gmail.com

Tue, Jul 22, 2025 at 11:24 PM

Dear Sir,

Please find attached the copy of Reply Affidavit on Behalf of the Respondent No. 5/ NIT Srinagar in the captioned matter.

Kindly treat this as an advance service and please acknowledge the receipt of this email/service.

Regards,
Akash Chandrayan
Advocate
7979987847

For
Tahir Majid Shamsi
Deputy Solicitor General of India
High Court of J&K and Ladakh at Srinagar

 **Reply of R-5 in Raja M. Bhat vs. UT of J&K.pdf**
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